

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ's): DELHI

ORDER

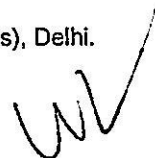
In view of official exigency, posting & transfer of following Driver is made with effect from 01.05.2026 till further order :-

SN	Name of the driver & EC	From	To
1	Sh. Saleem Sekh S/o Sh. Mukhtair Sekh (driver on contractual basis)	Office of the Principal Judge (HQ/HOD) Family Courts, Dwarka, New Delhi	Pool Car Section, Tis Hazari Courts, Delhi (on Diverted Capacity)

Note

- (i) Non-compliance of the abovesaid transfer/posting order or immediately proceeding on leave shall be viewed seriously & considered as deliberate insubordination and the erring official will be liable for suitable disciplinary action as per rules.
- (ii) Concerned drivers may be directed to takeover and handover the charge of vehicle (s) (if any) and join their respective place of posting immediately.
- (iii) The abovesaid transfer /posting of Driver Sh. Saleem Sekh is further subject to order of Ld. Principal Judge (HQ/HOD), Family Court, Dwarka, New Delhi. It is requested to pass necessary orders in this regard.

This issues with the approval of Ld. Principal District & Sessions Judge (Hqs), Delhi.



(Naresh Kumar Laka)
Office-in-Charge, Pool Car Section,
Tis Hazari Courts, Delhi.

34590 - 594

28 APR 2026

No. _____ /Pool Cars/T&P/THC/2026 Dated _____

Copy forwarded for information and necessary action to:-

- 1 The PS to Ld. The Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
- 2 The PS to Ld. Principal Judge (HQs), Family Court, Dwarka, New Delhi.
- 3 The Dealing Asst., Website Committee, THC with the direction to upload the order on the "Employees Corner" (on website).
- 4 The Branch Incharge, Pool Car Section, Family Court (HQ), Dwarka, New Delhi
- 5 The Driver concerned with the directions to join their respective place of posting w.e.f. 01.05.2026.



Office-in-Charge, Pool Car Section,
Tis Hazari Courts, Delhi